

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 112

IA(I.B.C)/1146(CH)2024
And
CP (IB) No. 72/Chd/Pb/2023

IN THE MATTER OF
Bank of Maharashtra

...

Petitioner

Versus

Sneh Lata Saluja

...

Respondent

Under Section: 95, 60(5), IBC 2016

Order delivered on 08.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Raghav Kakkar, Advocate

For the Respondent : Mr. Anand Chhibbar, Senior Advocate with Mr.
Vaibhav Sahni and Mr. Shikhar Sarin,
Advocates.

ORDER

Heard the submissions made by the learned counsel for the personal guarantor. It is stated by both the counsels that similar matters are listed on 03.06.2024, therefore, matter is now stands posted to 03.06.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)